

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 214
CP No. 22/241-242/JPR/2021
Under Section 241-242 of
Companies Act, 2013

In the matter of:

Mr. Pravinbhai Rajmal Shah & Anr. **...Petitioners**

Versus

M/s G.N. Organics Pvt. Ltd. & Ors. **...Respondents**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

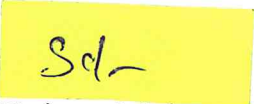
Present Through Video Conferencing: -

For the Petitioner : Manasvi Thapar, Adv.


For the Respondent : Tanisha Khubchandani, proxy counsel

ORDER

Heard Ms. Tanisha Khubchandani, proxy counsel appearing on behalf of the Respondent. Pleadings are complete in this matter. Learned counsel for both the parties are permitted to file written submissions, if any, not exceeding 3 pages, within 14 days together with any case laws that they place reliance on which must be accompanied by a paginated index with cross reference to relevant paras and the same may be exchanged between the parties. In the interest of justice, list the matter on 17.05.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

April 10, 2024